



RAJASTHAN HIGH COURT

HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

D.B. Civil Writ Petition No. 19865/2026
CNR: RJHC020958842026 | URN: CW / 41495U / 2026

Suo Moto - In Re: Global Identity of the Pink City

-----Petitioner

Versus

The State Of Rajasthan & Ors.

-----Respondents



For Petitioner(s) : Mr. Sandeep Pathak
Mr. Madhusudan Singh Rajpurohit
Mr. Yuvraj Samant with
Ms. Neha Amola
Mr. Aniroodh Mathur

For Respondent(s) : Mr. Rajendra Prasad, AG assisted by
Ms. Harshita Thakral

HON'BLE THE CHIEF JUSTICE MR. SANJAY K. AGRAWAL
HON'BLE MR. JUSTICE SAMEER JAIN

Order

01/10/2026

1. A *suo motu* cognizance has been taken by the Court of Hon'ble Mr. Justice Pramil Kumar Mathur *qua* the pressing issues relating to the preservation, protection, and maintenance of the global identity of the 'Pink City' (Jaipur).
2. The said cognizance has been taken in the backdrop of a news report published in the daily newspaper *Rajasthan Patrika* on 27.09.2026 (Annexure-1), titled :-

“परकोटा की पुकार...बिगड़ती धड़कने सुनो
मैं विश्व विरासत हूँ, आपके शहर का दिल भी”

3. While taking the said cognizance, the Court has also perused and considered the earlier decision rendered by the World Heritage Committee in the year 2025 (marked as Annexure-2), as



well as the draft decisions adopted by the said Committee in the year 2025 (marked as Annexure-3).

4. This Court expresses its deep concern regarding the alarming degradation of the historic Walled City of Jaipur. Upon a cumulative reading of the aforementioned documents and the ground realities highlighted therein, it is observed that there is a grave and imminent necessity to take immediate, effective, and concrete steps towards protecting the prestigious 'UNESCO World Heritage Site' status, which was accorded to the Pink City in the year 2019.

5. Having considered the gravity and the wider public importance of the issues highlighted in the aforementioned newspaper publication titled :-

"परकोटा की पुकार...बिगड़ती धड़कने सुनो
मैं विश्व विरासत हूँ, आपके शहर का दिल भी"

the Registry is directed to register the present *suo motu* cognizance as a Public Interest Litigation (PIL) petition.

6. Issue notice to respondents.

7. Upon directions of the Court, learned Advocate General accepts notice on behalf of the respondents.

8. Learned Advocate General prays for and is granted two weeks' time to file reply.

9. Let this matter be listed in the week commencing 26.10.2026.

(SAMEER JAIN),J

(SANJAY K. AGRAWAL),CJ

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